



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

---

নং 157 দিশপুৰ, বৃহস্পতিবাৰ, 22 মাৰ্চ, 2018, 1 চ'ত, 1940 (শক)  
No. 157 Dispur, Thursday, 22nd March, 2018, 1st Chaitra, 1940 (S. E.)

---

GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 22nd March, 2018

**No. LGL.221/2017/9.**— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 16th March, 2018 is hereby published for general information.

### ASSAM ACT NO. V OF 2018

(Received the assent of the Governor on 16th March, 2018)

THE ASSAM STATE HOUSING BOARD (AMENDMENT) ACT, 2018

# AN ACT

further to amend the Assam State Housing Board Act, 1972.

**Preamble**

Whereas it is expedient to amend the Assam State Housing Board Act, 1972, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam  
Act No.1  
of 1974

It is hereby enacted in the Sixty-ninth Year of the Republic of India as follows :-

**Short title,  
extent and  
commencement**

1. (1) This Act may be called the Assam State Housing Board (Amendment) Act, 2018.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

**Amendment of  
section 2**

2. In the principal Act, in section 2,-
  - (i) after clause (8), the following new clause (8-A) shall be inserted, namely :-  
“(8-A) “Vice-Chairman” means the Vice-Chairman of the Board;” ;
  - (ii) in clause (11), in between the words “Chairman” and “ and” , the punctuation mark and word “, Vice-Chairman” shall be inserted.

**Amendment of  
section 4**

3. In the principal Act, in section 4,-
  - (i) for sub-section (1), the following shall be substituted, namely:-  
“(1) The Board shall consist of a Chairman and a Vice-Chairman appointed by the Government, and the following members, namely :-  
    - (a) Secretary, Urban Development Department;
    - (b) Secretary, Finance Department or his representative ;
    - (c) Chief Engineer, Public Works Department (Road and Buildings) or his representative;
    - (d) Chief Engineer, Public Health Engineering Department ;
    - (e) Director, Town and Country Planning, Assam;
    - (f) Commissioner of Panchayat and Rural Development, Assam and Director of Municipal Administration, Assam;
    - (g) Three members to be elected by the Assam Legislative Assembly from amongst its members.”
  - (ii) in sub-section (2), in between the words and punctuation mark “Chairman,” and “or”, the word “Vice-Chairman” shall be inserted.

